G.S.R. 869.—In exercise of the powers conferred by section 2 of the Union Territories (Laws) Act, 1950 (30 of 1950), the Central Government hereby extends to the Union territory of Delhi, the Uttar Pradesh Entertainment and Betting Tax (Amendment) Act, 1965 (U.P. Act No. 19 of 1965) (hereinafter referred to as the said Act), as at present in force in the State of Uttar Pradesh, subject to the following modifications, namely:—

Modifications

In section 2 of the said Act,—

(a) for the words and figures "the U.P. Entertainment and Betting Tax Act, 1937", the words and figures "the U.P. Entertainment Tax Act, 1937"
and Betting Tax Act, 1937, as in force in the Union territory of Delhi" shall be substituted;

(b) in new sub-section (1) of section 3,—

(i) for the word "Government", where it occurs for the first time, the words "Administrator of the Union territory of Delhi" shall be substituted; and

(ii) for the word "Government", where it occurs for the second time, the words "Central Government" shall be substituted.

ANNEXURE

THE UTTAR PRADESH ENTERTAINMENT AND BETTING TAX (AMENDMENT) ACT, 1965 AS EXTENDED TO THE UNION TERRITORY OF DELHI.

(U.P. Act 19 of 1965)

An Act further to amend the U.P. Entertainment and Betting Tax Act, 1937 (U.P. Act 8 of 1937) for the purpose hereinafter appearing.

It is HEREBY enacted in the Sixteenth Year of the Republic of India, as follows:—

1. **Short title.**—This Act may be called the Uttar Pradesh Entertainment and Betting Tax (Amendment) Act, 1965.

2. **Amendment of section 3 of U.P. Act 8 of 1937.**—For sub-section (1) of section 3 of the U.P. Entertainment and Betting Tax Act, 1937, as in force in the Union territory of Delhi, the following shall be substituted, namely:

"(1) There shall be levied and paid on all payments for admission to any entertainment a tax (hereinafter referred to as entertainment tax) at a rate not exceeding seventy-five per cent of the payment for admission as the Administrator of the Union territory of Delhi may from time to time specify by notification in this behalf, and the tax shall be collected by the proprietor and be paid to the Central Government in the manner prescribed."

[No. F. 3/5/68-UTL-102]

K. R. PRABHU,

Joint Secretary to the Govt. of India.